

**GOVERNMENT OF INDIA  
OCEAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2355  
ANSWERED ON:07.08.2001  
INTERNATIONAL CONVENTIONS ON OCEAN DEVELOPMENT  
JASWANT SINGH BISHNOI

**Will the Minister of OCEAN DEVELOPMENT be pleased to state:**

- (a) whether India is adhering to the International conventions on the ocean development;
- (b) if so, the details in this regard; and
- (c) if not, the reasons therefor ?

**Answer**

MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a), (b) and (c) Yes, Sir. United Nations Convention on Law of the sea (UNCLOS) is a legal instrument for the seas and oceans to facilitate international communication, promote peaceful uses of the seas and oceans, the equitable and efficient utilisation of their resources, the conservation of their living resources, and protection and preservation of the marine environment. India has signed the Convention in 1982 and thereafter ratified the same in June, 1995. India is invoking the provisions under the UNCLOS in relation to the sea bed mining and delineation of the outer limit of the continental shelf.